

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.2  
**C.P.(IB)/169(AHM)2024**

**Proceedings under Section Sec 59**

**IN THE MATTER OF:**

Trupalkumar Patel the Liquidator of M/s Starategic  
Infosystems Pvt Ltd in (Liquidation) CS Parshwa Shah &  
Associates

.....Applicant

.....Respondent

**Order delivered on: 13/05/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Liquidator : Mr. Parshwa Shah, Advocate  
For the Respondent :

**ORDER**

This petition has been filed by the applicant / liquidator under Section 59(7) of the Insolvency and Bankruptcy Code, 2016, seeking voluntary liquidation of the Corporate Debtor. However, the asset of the Corporate Debtor has not been fully liquidated. As per Form-H filed by the applicant, an amount of Rs.6,24,453/- being refund of TDS is yet to be received from the Income Tax Department, reflecting on page No. 233. Further, the liquidation account opened with Axis Bank has admittedly not been closed. Since this petition is pre-mature, the same is dismissed.

Accordingly, **C.P. (IB)/169(AHM) 2024** is dismissed.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**